

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 213  
CA No. 33/425/JPR/2020  
CP No. 195/241(1)/JPR/2019  
Under Section 425 of  
Companies Act, 2013

**In the matter of:**

**Mr. Shanti Lal Maroo**

...Petitioner

**Versus**

**M/s American International Health Management Ltd. & Ors.**

...Respondents

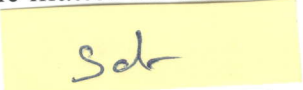
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

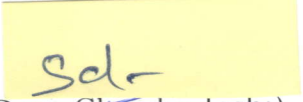
**Present Through Video Conferencing: -**

For the Petitioner	: Prabhansh Sharma, Adv. Amol Vyas, Adv.
For the Respondent	: Sandeep Taneja, Adv. N.S. Bhati, Adv.

**ORDER**

Heard Mr. Prabhansh Sharma Adv. along with Mr. Amol Vyas, Adv. appearing on behalf of Petitioner. Mr. Sandeep Taneja, Adv. and Mr. N.S. Bhati, Adv. appearing on behalf of Mr. Anuroop Singhi, Adv. for the Respondents. List the matter on 14.03.2023.

  
(Prasanta Kumar Mohanty)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

January 23, 2023

VG